

D
ITEM NO.10
(M)

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).2207/2011

(From the judgement and order dated 24/09/2010 in CR No.213/2010
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

M/S LARSEN & TOUBRO LTD.

Petitioner(s)

VERSUS

M/S MAHARAJI EDUCATIONAL TRUST

Respondent(s)

(With appln(s) for PERMISSION TO FILE ADDITIONAL AFFIDAVIT, permission to
file rejoinder affidavit, exemption from filing O.T. and office report))

[FOR FINAL DISPOSAL]

Date: 03/12/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA
HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s) Ms. Rukhmani Bobde, Adv.
Mr. Sarabjot, Adv. for
M/S. Parekh & Co.

For Respondent(s) Mr. Amit Anand Tiwari, Adv.
Mr. Avinash Tripathi, Adv.

UPON hearing counsel the Court made the following
O R D E R

List the matter after six weeks as jointly prayed by
learned counsel for the parties.

(Rajesh Dham)	(Renu Diwan)	
Court Master	Court Master	